

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 16/222/14

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017**

NAME OF THE COMPANY: M/s. ET Infradevelopment (P) Ltd. 162(1) and
159(1)

SECTION OF THE COMPANIES ACT: 621A

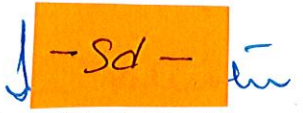
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Suresh Kumar, Advocate for the Petitioner
Mr. Sanjay Kumar Chaubey, Advocate for SFIO
Mr. Manish Raj, Company Prosecutor for ROC, Delhi

Order

Yet another adjournment is prayed for on behalf of the ROC to file their affidavit. Last opportunity is being granted. Ld. Counsel for the SFIO has already submitted that they have no objection to the default being compounded.

To come up on 31st August, 2017.


(Ina Malhotra)
Member (J)